

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
HYDERABAD

M.A.No.474 of 2002 in O.A.No.1017 of 1992

Date of Order: 7.11.2002

Between:

T.V.Giri Prasad Rao, s/o Satyanarayana,  
occ: Sr. Section Engineer, S.C.Railway,  
Renigunta. ..Applicant

and

1. The General Manager, S.C.Railways,  
Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer,  
S.C.Railways, Railnilayam, Secunderabad.
3. The Chief Project Manager,  
Railway Electrification Project,  
S.C.Railways, Vijayawada.
4. The Sr. Electrical Engineer (General & SS),  
Railway Electrification Project,  
S.C.Railways, Vijayawada.
5. Sri C.V.S.Raju,  
Sr.Electrical Engineers/G & SS,  
Railway Electrification Project,  
S.C.Railways, Vijayawada. ..Respondents

Counsel for the Applicant  
Counsel for the Respondents

:Mr.J.M.Naidu  
:Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR.JUSTICE K.R.PRASADA RAO, VICE CHAIRMAN  
THE HON'BLE MR.M.V.NATARAJAN, MEMBER (ADMN.)

O R D E R

(Per Hon'ble Mr.Justice K.R.Prasada Rao, Vice Chairman)

We have heard the learned Counsel appearing on both sides.

2. The learned Standing Counsel for the Respondents submitted that the CRs have been re-reviewed by the General Manager, Railway Electrification, Allahabad, in the year 1994 itself and agreeing with the note made by the authority, who has and written the confidential reports. Nothing more is to be done for compliance with the Orders passed by this Tribunal in O.A.No.1017



of 1992. But the learned Counsel for the Applicant has produced a letter dated 8.2.2001, which is addressed to the General Manager(P)/CORE/Allahabad, by one Sri Ch.Gopala Rao, APO/RE/VSKP for Chief Project Manager, Railway Electrification, Visakhapatnam, wherein it is stated that the reconstructed CRs for the years 1987-88, 1988-89, 1989-90, 1990-91 and 1991-92 of the applicant are forwarded for re-review by GM/CORE/ALD as per the directions of this Tribunal in O.A.No.1017 of 1992 and they are to be returned early so that the same will be forwarded to S.C.Railway for taking further course of action. The learned Counsel for the Applicant therefore submits that the CRs of the applicant for the above period have not been reviewed.

3. The learned Standing Counsel for the Respondents prays time to seek instructions with regard to the above letter. He also submits that this letter is said to be in continuation of the earlier confidential letter dated 6.6.2000 and the said letter dated 6.6.2000, according to the respondents, is a made up document.

4. Call on 12.12.2002 for further reply.

*M.V.NATARAJAN*  
( M.V.NATARAJAN )  
MEMBER (A)

*K.R.Prasada Rao*  
( K.R.PRASADA RAO )  
VICE CHAIRMAN

Dated: this the 7th day of November, 2002

Dictated in the Open Court

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DSN

*4*  
8/12/2002  
By Registrar (J)